

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA STATE UNIVERSITIES (AMENDMENT) BILL, 2025

(LA Bill No. 30 of 2025)

A Bill further to amend the Karnataka State Universities Act, 2000.

Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy Sixth year of the Republic of India as follows:-

- **1. Short title and Commencement.-** (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Substitution of expression**.- In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), for the words "Bengaluru City University", wherever they occur, the letters and words "Dr. Manmohan Singh Bengaluru City University", shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) to change the nomenclature of the "Bengaluru City University" as "Dr.Manmohan Singh Bengaluru City University", to esteem the reputation of Dr. Manmohan Singh, distinguished economist, academician, bureaucrat and statesman who spearheaded economic reforms in the nation and served as Prime Minister of India for two successive terms.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

Dr. M.C. SUDHAKARMinister for Higher Education

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE EXTRACT FROM THE KARNATAKA STATE UNIVERSITIES ACT, 2000 (KARNATAKA ACT 29 OF 2001)

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CHAPTER II THE UNIVERSITIES

3. Establishment and Incorporation of Universities.-

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(1F) There shall be established the Bengaluru City University as an affiliating University with headquarters at Bengaluru Central College Campus with territorial jurisdiction comprising of the Karnataka Legislative Assembly Constituencies of Shanthinagar, Byatarayanapura, Yelahanka, Malleshwaram, Hebbal, ShivajiNagara Gandhinagar, Chamarajpet, Chickpet, Basavangudi, BTM Layout, Jayanagar and Rajajinagar of Bengaluru District except Maharani's Science College for Women, Bengaluru; Maharani's Women Arts, Commerce and Management College, Bengaluru and Smt. V.H.D. Central Institute of Home Science, Bengaluru and except Government Science College (Autonomous), Nrupathunga Road, Bengaluru.

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5. Jurisdiction, admission to privileges, etc.-

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(9) Any privilege enjoyed from the Bengaluru University by the college or educational institutions situated in the Karnataka Legislative Assembly Constituencies of Shanthinagar, Byatarayanapura, Yelahanka, Malleshwaram, Hebbal, Shivajinagar, Gandhinagar, Chamarajpet, Chickpet, Basavangudi, BTM Layout, Jayanagar and Rajajinagar of Bengaluru District before the commencement of the Karnataka State Universities (Amendment) Act, 2015 shall with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously admitted

to the privileges of, or affiliated to Bengaluru University shall be deemed to be admitted to the privilege of, or affiliated, to the **Bengaluru City University**.

- (11) Any privilege enjoyed from the **Bengaluru City University** by the Maharani's Science College for women, Maharani's Women Arts, Commerce and Management College, Bengaluru and Smt. V.H.D Central Institute of Home Science, Bengaluru, situated in the Karnataka Legislative Assembly Constituency of Gandhinagar, before the date of commencement of the Karnataka State Universities (Amendment) Act, 2019 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and Maharani's Science College for Women, Maharani's Women Arts, Commerce and Management College, Bengaluru, Smt. V.H.D Central Institute of Home Science, Bengaluru previously admitted to the privileges of, or affiliated to, the **Bengaluru City University** shall be deemed to be admitted to the privileges of the Maharani Cluster University as constituent colleges or a schools of the said University.
- (14) Any privilege enjoyed from the **Bengaluru City University** by the Government Science College (Autonomous), Nrupathunga Road, Bengaluru.situated in the Karnataka Legislative Assembly Constituency of ShivajiNagara, before the date of commencement of the Karnataka State Universities and certain other Law (Second Amendment) Act, 2020 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and Government Science College (Autonomous), Nrupathunga Road, Bengaluru previously admitted to the privileges of, or affiliated to, the **Bengaluru City University** shall be deemed to be admitted to the privileges of the Nrupathunga University, Bengaluru as constituent college or a schools of the said University.

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14. The Vice-Chancellor.-XXX XXX XXX

(4) The Search Committee shall submit to the State Government a panel of three persons who are eminent academicians, in the alphabetical order. The State Government shall forward the panel to the Chancellor who shall keeping in view merit, equity and social justice and with the concurrence of the State Government, appoint one person from the panel as the Vice-Chancellor:

Provided that the Chancellor may with the concurrence of the State Government call for a second panel if he considers it necessary and the Search Committee shall submit a second panel which shall be final.

Provided further that the Vice Chancellor of the Akkamahadevi Women University at Bijapur shall, as far as practicable be a women:

Provided also that notwithstanding anything contrary contained in this section the First Vice Chancellor of the Akkamahadevi Women University shall be appointed by the State Government subject to such terms and conditions as may be specified.

Provided also that notwithstanding anything contrary contained in this section, the first Vice Chancellor of the Tumkur University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that notwithstanding anything contrary contained in this section, the first Vice-Chancellor of the Davanagere University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that notwithstanding anything contrary contained in this section, the first Vice-Chancellors of the Vijayanagara Sri Krishnadevaraya University and Ranichannamma University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that notwithstanding anything contrary contained in this section, first Vice-Chancellors of the Bengaluru City University and Bengaluru North University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that notwithstanding anything contrary contained in this section, first Vice-Chancellor of the Raichur University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that, notwithstanding anything contrary contained in this section, first Vice-Chancellors of the Maharani Cluster University, Bengaluru and

the Mandya University, Mandya shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

Provided also that notwithstanding anything contrary contained in this section, first Vice-Chancellor of any University established under the Principal Act after the commencement of the Karnataka State Universities and certain other law (Second Amendment) Act, 2020 shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

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